GOVERNMENT OF INDIA
MINISTRY OF FINANCE
DEPARTMENT OF FINANCIAL SERVICES

RAJYA SABHA
UNSTARRED QUESTION NO. 2976

ANSWERED ON TUESDAY, 19 AUGUST, 2025/ 28 SRAVANA, 1947 (SAKA)

AHMEDABAD DISTRICT CO-OPERATIVE BANK

2976 # **SHRI SHAKTISINH GOHIL**:

Will the Minister of FINANCE be pleased to state:

(a) the number of years for which the directors are holding their positions in Ahmedabad District Co-operative Bank;

(b) whether it is a fact that the Reserve Bank of India has a law that a director cannot hold a position for more than eight years; and

(c) if so, the details of steps which will be taken by Government to lift the stay which have been obtained by two groups with the connivance of each other and to ensure that the directors should not remain in Ahmedabad District Co-operative Bank for more than eight years?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE
(SHRI PANKAJ CHAUDHARY)

(a) to (b): As per the amendment in Section 10A (sub section 2a (i)) of the Banking Regulation Act 1949 (BR Act), the maximum continuous tenure of directors of cooperative banks (excluding Chairperson and Whole-time Directors) has been extended from 8 to 10 years. This provision has come into effect from 1st August, 2025. As informed by NABARD, there are 18 directors including one Chairperson/ Whole Time Director who are holding their positions for more than 10 years in Ahmedabad District Co-operative Bank Ltd.

(c) The compliance to the relevant provisions of the BR Act 1949 including Section 10A (sub section 2a (i)) is undertaken by RBI through coordination with the State Government and monitored through Off-Site and On-site surveillance mechanisms.

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